

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1047  
ANSWERED ON FRIDAY THE 29<sup>TH</sup> APRIL, 2016  
[VAISAKHA 9, 1938 (SAKA)]**

**REGISTRATION OF COMPANIES**

**QUESTION**

**1047. SHRI K. PARASURAMAN:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

**कारपोरेट कार्य मंत्री**

- (a) whether the Government has formulated new system for registration of companies within a day, if so, the details thereof;**
- (b) whether the Government has any mechanism to ensure the authenticity of the registering companies within a day; and**
- (c) if so, the details thereof?**

**ANSWER**

**THE MINISTER OF CORPORATE AFFAIRS  
कारपोरेट कार्य मंत्री**

**(SHRI ARUN JAITLEY)  
(श्री अरुण जेटली)**

- (a) The Ministry of Corporate Affairs has setup a new Central Registration Centre for processing of “Name Availability” applications for starting a new company. In cases where the name availability application is compliant with the Companies Act/Rules, the same is processed within the next working day.**
- (b) & (c) The authenticity is ensured by obtaining a declaration and certification by a professional such as an advocate/ chartered accountant / cost accountant / company secretary in practice. In addition, the person named in the Articles of Association as a director/manager/secretary of the company has to give a declaration confirming the fulfilment of all requirements for registration under the Companies Act and Rules thereunder. Any false statement in this regard is punishable under section 448 of the Companies Act, 2013.**

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